

[Shri M. Kandaswamy]

be due to shortage of coal. We understand that coal is being allotted to Northern States, viz, U.P.; Bihar; Maharashtra, Andhra Pradesh etc. If the ratio is distributed to Tamil Nadu also the Thermal Units will be able to function properly.

If the Thermal Units are equipped with full capacity, it will be possible to reduce the impact of power cuts on textile mills, large-scale, small-scale industries, agricultural and engineering foundaries. Since the livelihood of nearly lakhs of workers are involved, it is demanded that immediate steps should be taken to supply sufficient quantity of coal from the proper commissioning of second stage of Thermal Units in Tamil Nadu.

I further.....

MR. DEPUTY-SPEAKER: Whatever you have given, which has been approved, only will go on record.

(iv) DEALERSHIP POLICY OF MARUTI LTD.

SHRI RATANSINH RAJDA (Bombay South): This Parliament has passed and adopted the Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980. The said Act provides *inter-alia* for the acquisition and transfer of undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, and for matters connected therewith or incidental thereto. The Government is duty-bound to protect and safeguard the interests of all those who assisted and cooperated the plan to produce a small car named Maruti Car.

Late Shri Sanjay Gandhi entered into an agreement known as Dealership Agreement with about 73 persons hailing from different parts of the country and appointed these 73 persons to be dealers of M/s. Maruti Limited in different parts of our country. These dealers on

their part paid on the average a sum of Rs. 3 lakhs aggregating to an amount of Rs. 2.39 crores on the demand of M/s. Maruti Limited. Besides investing such a huge amount to the tune of Rs. 2.39 crores these original dealers invested in shares, in show-rooms and workshops and other sales facilities. They had raised these funds at the cost of their running professions by sale or mortgage of their properties and borrowing from banks and private sources. They thus created sales infrastructure. But unfortunately the Maruti Car proved to be a still born child.

In the wake of nationalisation the new nationalised establishment has taken over assets as well as liabilities of the previous company.

These 73 original dealers, therefore, feel that they are *ipso facto* dealers of the nationalised establishment. It becomes the moral and legal duty on the part of the Government while floating the government company to accept and safeguard the rights, title and interests of all these original dealers and appoint them outright the dealers in their territories assigned to them as per the past agreement.

In the case of nationalisation of many other under-takings, the dealers who then existed were accepted as the dealers of the nationalised concern. It would be therefore prudent, just, proper and in the fitness of things that the Government should unequivocally announce the original dealers as *de-jure* and *de facto* dealers of the nationalised concern.

(vii) ERADICATION OF ENCEPLALITIS FEVER FROM GORAKHPUR DISTRICT

श्री महावीर प्रसाद (बांसगांव) : मैं आपके माध्यम से केन्द्रीय सरकार का ध्यान संसदीय निर्वाचन क्षेत्र बांसगांव एवं सम्पूर्ण गोरखपुर जनपद में जोरों से व्याप्त मस्तिष्क ज्वर की ओर आकर्षित करना चाहता हूँ। श्रीमन्, सम्पूर्ण जनपद

बाढ़ और जल जमाव के कारण व्यापक दृष्टि से त्रस्त हो गया है। फलस्वरूप सम्पूर्ण जनपद में मस्तिष्क ज्वर ने महामारी का रूप धारण कर लिया है और काफी लोग मर चुके हैं और अब भी मर रहे हैं। स्वास्थ्य विभाग के एक प्रवक्ता के अनुसार तीन सप्ताह के अन्दर 34 व्यक्तियों की मृत्यु हो चुकी है और 149 व्यक्ति अब भी मस्तिष्क ज्वर से पीड़ित हैं। ये सभी व्यक्ति जिला अस्पताल, गोरखपुर एवं मैडिकल कालेज, गोरखपुर में मरे हैं।

अतः पुनः आपके माध्यम से केन्द्रीय सरकार का ध्यान आकृष्ट करते हुए मांग करता हूँ कि प्राथमिकता के आधार पर अविलम्ब उचित कदम उठा कर उक्त महामारी का रोकने के लिए आदेश प्रदान करें।

(viii) NEED FOR EQUAL TREATMENT TO ENGINEERS IN COAL INDIA LTD.

SHRI R. L. P. VERMA (Kodarma): Under Rule 377 I make the following statement:

I want to draw the attention of the Energy Minister towards the sad plight and discontentment amongst thousands of Engineers of Excavation, Electric and Mechanic and Civil cadre of Coal India Ltd. In Coal Industry, it seems only mining engineers are being considered for the posts of Directors and for other such posts at corporate level not only in Technical Cadre but also in other cadres like personnel, safety etc. The officers in engineering cadre like excavation electric and mechanical who are equally qualified, experienced and devoted and pay vital role in this industry are not being deprived of career-growth but also denied the opportunity to participate in decision making at corporate level. This is a gross injustice.

The contribution of these engineers

towards production, planning, machine management, maintenance management, workshops support, training and skilled manpower management, import substitution is also remarkable and commendable. The contribution of the hard work, zeal and efforts of the neglected engineers is evident in the achievements of Coal Industry which has been possible mainly due to mechanisation of coal mines—either open-cast or underground.

Still it is unfortunate that this is not being recognised by the management at top levels. If the Government's apathy will continue to prevail it is feared that frustration and demoralisation will creep in, which is not a healthy side for the coal industry. I would like to urge upon the Government to consider the case of equal treatment of all engineers who are behind the machines, plant and equipment in the coal industry.

(ix) RELEASE OF WATER TO WEST BENGAL FROM TENUGHAT TO SAVE CROPS.

PROF. RUP CHAND PAL (Hooghly): Under Rule 377. I make the following statement:

West Bengal is currently affected by severe drought. Millions of people are passing through severe hardship and misery. Large amount of crops has already been damaged by two spells of drought. But still the peasants are struggling to save whatever little crop is standing in their field. Standing crops in 240,000 hectares of land under D.V.C. command area will be destroyed for lack of irrigation if some water is not made available immediately. The West Bengal Chief Minister has already sent an urgent telex message to the Prime Minister two days back requesting her to instruct the concerned officials to release at least 50,000 acre feet of water from Tenughat in Bihar in view of the very serious situation in West Bengal. The West Bengal Irrigation Minister also sent urgent messages to Union Irrigation Minister and Union Indus-